

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 2
New IA/3090/ND/2022
IN
IB/444/ND/2020

IN THE MATTER OF:

M/s Intec Capital Ltd

...

Applicant

Versus

M/s Delco Infrastructure Projects Ltd.

...

Respondent

Order under Section 7 of IBC, 2016

Order delivered on 06.07.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Dhruv Parwal

For the Respondent : Gautam Singhal, Adv

ORDER

IA/3090/ND/2022

IA/3090/ND/2022 Mr. Harish Taneja, Ld. IRP has appeared in person and stated that the matter has been settled; form-FA has been filed on record and have been signed by all the concerned parties. In view of the same the IRP fees and costs have been paid and nothing is due. No claim has been received till date and CoC is not constituted. Ld. Counsel for the IRP stated that.

In view of the settlement arrived between the parties, the present IA/3090/ND/2022 stands allowed. Respondents/Corporate Debtor stands come out of the trigger of the CIR Proceedings.

Accordingly, present petition i.e. IB/444/ND/2020 **stands disposed of.**

File be consigned to record room.

Sd -

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Sd -

DHARMINDER SINGH
MEMBER (JUDICIAL)